

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 20/MP/2023

Subject : Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power (APP) dated 3.3.2022 and 10.3.2022 challenging the Termination Notice dated 18.8.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and consequential actions pursuant to the Termination Notice.

Date of Hearing : **18.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jindal India Thermal Power Limited (JITPL).

Respondents : South Western Railways (SWR), Indian Railways and Anr.

Parties Present : Shri Akshat Jain, Advocate, JITPL
Shri Shikhar Verma, Advocate, JITPL
Shri Ashutosh Shrivastava, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL
Shri Ketan Nagpal, TPTCL
Ms. Poorva Saigal, Advocate, SWR
Ms. Shubham Arya, Advocate, SWR
Ms. Reeha Singh, Advocate, SWR
Ms. Anumeha Smiti, Advocate, SWR

Record of Proceedings

Since the order in the present Petition (which was reserved on 3.8.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for the hearing.

2. At the outset, the learned counsels for the parties submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the Petition.

3. Considering the submissions of the learned counsels for the parties, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)